

CERTIFIED ACCOUNTS OF THE TEXTILES COMMITTEE, CERTIFIED ACCOUNTS OF COFFEE BOARD AND PAPERS UNDER COMPANIES ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay for the year 1973-74 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-10130/76.]
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-10131/76.]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-10132/76.]
 - (b) (i) Review by the Government of the working of the projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10133/76.]
 - (4) A copy each of (i) Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1973-74, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964. [Placed in Library. See No. LT-10134/76.]

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Indian Railways (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th January, 1976."
- (ii) "In accordance with the provisions of rule 111 of the Rule of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Bonded Labour System (Abolition) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th January, 1976."